

FIR No.996/2020  
u/s 279 IPC  
PS Punjabi Bagh

18-01-2021

This is an application seeking release of vehicle bearing registration no. HR38 Q 7655 on superdari.

Present: Ld. APP for the State.

Sh. Pardeep kumar, applicant/AR in person.

It is submitted by the applicant that the vehicle is registered in the name of New Shakti Transport Co. whose partners has executed authority letter in favour of applicant. Applicant has also filed the authority letter which is taken on record.

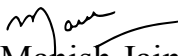
IO has filed his reply wherein he has posed no objection to the release of the aforesaid vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. HR38Q7655 be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi